NAGPUR BENCH SITTING LIST W.E.F. 9th JUNE 2025

Sr. No.	Sitting	Assignment	
1	The Hon'ble Shri. Justice NITIN W. SAMBRE	For admission, hearing, order matters and applications therein:	
	AND The Hon'ble Mrs. Justice	(A) All Public Interest Litigation.	
	VRUSHALI V. JOSHI	(B) All Civil Writ Petitions of ODD years.	
	Commercial Appellate Division Bench	(C) Civil Writ Petitions of EVEN years upto the year 2020.	
	[DIVISION BENCH - 1]	(D) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Nagpur Bench.	
		(E) Appeals u/s 13 of Commercial Courts Act, 2015.	
		(F) All Writ Petitions, Appeals, Applications and Reference relating to Direct Tax, Indirect Taxes and Customs.	
		(G) Other Civil work of the Division Bench not assigned to any other Court.	
2	The Hon'ble Shri. Justice A. S. KILOR	For admission, hearing, order matters and applications therein: (A) All Criminal Appeals. (B) All Criminal Applications under section 482 of Cr.P.C./ 528 of BNSS.	
	AND		
	The Hon'ble Shri. Justice PRAVIN SHESHRAO PATIL		
	[DIVISION BENCH - 2]	(C) All Criminal Writ Petitions	
		(D) All Criminal work pertaining to the Division Bench not assigned to any other Court.	
3	The Hon'ble Smt. Justice M. S. JAWALKAR	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of the year 2022 and 2024.	
	AND The Hon'ble Shri. Justice		
	M. W. CHANDWANI	(B) Letter Patent Appeals.	
	[DIVISION BENCH - 3]	(C) First Appeals.	

		(D) Family Court Appeals. (E) Contempt Appeals.			
4	The Hon'ble Shri. Justice ANIL L. PANSARE [SINGLE BENCH - 1]	 For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions pertaining to Single Bench. (B) Appeals from Order. (C) Civil Revision Applications (D) Civil Contempt References from District Judiciary. (E) Misc. Civil Applications (Except assigned to other Court). (F) Civil work of Single Bench not assigned to any other Court. 			
5	The Hon'ble Justice URMILA JOSHI-PHALKE [SINGLE BENCH - 2]	 For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Anticipatory Bail Applications. (C) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of sentence wherein accused are in Jail and connected Appeals arising out of same judgment and all Applications therein. (D) All Criminal Appeals against conviction as well as connected Appeals against acquittal and Appeals for enhancement of sentence wherein accused are on Bail and connected Appeals arising out of same judgment and all Applications therein. 			

		 (E) All Criminal Appeals against acquittal. (F) Criminal Applications u/s. 407 of Cr. P. C./ 447 of BNSS. (G) Criminal Revision Applications. (H) All Criminal Writ Petitions pertaining to Single Bench. (I) All Criminal Applications u/s. 482 of Cr. P.C./528 of BNSS pertaining to Single Bench. (J) All Criminal matters pertaining to Single Bench not assigned to any other Court.
6	The Hon'ble Shri Justice ABHAY J. MANTRI [SINGLE BENCH - 3]	For admission, hearing, order matters and applications therein: (A) All First Appeals including MACP. (B) All Second Appeals.

NOTE

- (1) The matters/cases, wherein the Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens / Marginalised section would also be given priority.
- (2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.
- (3) The **Hon'ble Shri Justice ANIL L. PANSARE** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.
- (4) The **Hon'ble Shri Justice ABHAY J. MANTRI** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.
- (5) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

- (6) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.
- Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side)	By Order
Bombay.)	·
)	sd/-
Date: 8 th May 2025)	(H.M. Bhosale)
·		Registrar (Judl-I)